

Progress made under JNNURM

869. SHRI GOVINDRAO WAMANRAO ADIK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

- (a) the progress made so far under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in development of the 400 cities as planned under JNNURM;
- (b) how far the planned development of these cities is lagging behind schedule; and
- (c) the steps being taken to complete the contemplated target and by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) Jawaharlal Nehru National Urban Renewal Mission (JNNURM) incorporating Urban Infrastructure and Governance (UIG) has been launched on 3rd December, 2005 to implement reforms driven planned development of identified 65 cities in a Mission Mode with focus on efficiency in urban infrastructure/service delivery mechanism and basic services to the urban poor with community participation and accountability of Urban Local Bodies/Parastatals towards the citizens. So far 481 projects have been approved with Additional Central Assistance (ACA) commitment of Rs. 24546.77 crore and Rs. 9726.77 crore has been released. The projects for which funds have been released are in various stages of implementation. The projects are monitored by the Ministry through the Quarterly Progress Reports and in review meetings with the State Governments. The second and subsequent installments of Additional Central Assistance (ACA) for projects are released only upon receipt of proper utilization certificate from State Governments. The Central Sanctioning and Monitoring Committee (CSMC) before releasing the second and subsequent installments of ACA satisfies itself as regards the physical and financial progress of the projects under implementation and achievement of milestones as agreed upon by the States and Urban Local Bodies (ULBs) for implementation of reforms.

Composite National Capital Region

870. SHRI GOVINDRAO WAMANRAO ADIK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

- (a) the progress made so far in the creation of a composite National Capital Region;
- (b) the details of the contemplated plan; and
- (c) how far it still remains to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The National Capital Region (NCR) covering National Capital Territory of Delhi, nine districts of Haryana, five districts of Uttar Pradesh and one district of Rajasthan has been specified as provided in the NCR Planning Board Act, 1985.

(b) Section 7 of the NCR Planning Board Act provides for (i) preparation of Regional Plan and Functional Plans; (ii) to arrange for preparation of Sub-Regional Plans and Project Plans; (iii) to coordinate the enforcement and implementation of Regional Plan, Functional Plans, Sub-Regional Plans and Project Plans, and (iv) to arrange for and oversee funding of selected projects. The Board has prepared Regional Plan-2001 and Regional Plan-2021. The Board has also prepared Functional Plans on Transport, Power, Telecommunications and Industry. The states of Uttar Pradesh and Rajasthan have also prepared their Sub-Regional Plans. In addition, 25 Master Plans/Development Plans for various towns in the NCR have been prepared. Besides, the Board has provided financial assistance for 239 projects with total estimated cost of Rs. 15,805 crore so far in the NCR and its Counter-Magnet Areas.

(c) Planning and development of the NCR is a continuous and long drawn process. The policies and proposals of the Regional Plan are to be implemented by the NCR constituent UT/States and the concerned Central Ministries.

Displacement consequent to land acquisition

871. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597 given in the Rajya Sabha on the 6th September, 2007, Starred Question 305 given in the Rajya Sabha on the 6th December, 2007 and Starred Question 289 given in Rajya Sabha on the 23rd July, 2009 and state:

(a) the names alongwith the respective Khasra No. of the land holding of the people who are going to be displaced consequent to the acquisition of land *vide* notification No. F.9(88)/2004/L&B/LA/176 dated 7th April, 2006;

(b) the details of the actual land owners who are going to get the compensation for Khasra No. 874 in village Dindarpur;

(c) the likely rate of compensation; and

(d) if so, by when the compensation is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

JNNURM in Bangalore city

872. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 759 given in the Rajya Sabha on 3rd October, 2008 and state:

(a) the extent to which the Planning Commission and the Central Government have been able to increase the funds for the development of infrastructure of Bangalore city under JNNURM; and

(b) by when the additional funds are likely to be made available to the State Government?